

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-462(ND)/2017

COARM:

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2019**

**NAME OF THE COMPANY: Daimler Financial Services Pvt. Ltd. Vs. Value
Makers International Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

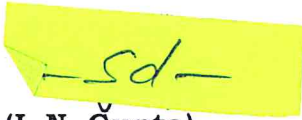
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mohd. Azeem, Advocate for Liquidator

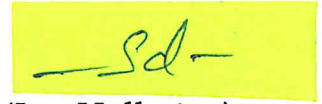
ORDER

CA 1225/2019 has been filed praying for reducing the reserved price keeping in view that no bids have been received even in the 2nd auction. Given the averments made in the said application which is duly supported by affidavit of the Liquidator, this application is allowed. New reserved price is stated to be Rs. 6.75 lakhs for the car which is the only asset of the Corporate Debtor.

Application stands allowed and disposed off. Report be filed before this Bench.



(L.N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)